

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-441(PB)/2018**

**IN THE MATTER OF:**

Bank of India

.... Applicant/petitioner

Vs.

Advance Navotpad Surfactants Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 06.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner/Applicant: Mr. Ranjit Singh & Mr. H.S. Kohli, Advocates

For the Respondent(s): Mr. Ayush S. Shani, Advocate

**ORDER**

This application has been filed seeking extension of time for filing of reply. In the detailed order dated 02.08.2018, we have listed the various dates and time granted to file reply repeatedly. At one stage even the right of filing reply was forfeited. Despite that time was granted and different counsels at different dates have been appearing. Even today neither the cost has been paid nor any reply has been filed. It is a fit case where the right to file reply warrants to be forfeited. Accordingly, we dismiss the application seeking extension of time for filing reply as the respondents are resorting to delaying tactics, such a course is impermissible in law especially in proceedings under the Insolvency and Bankruptcy Code, 2016.

In view of the above, the right to file reply is forfeited, the matter be listed for arguments on 10.09.2018.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**